

BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA

CORREIGENDUM

To

**[ADJUDICATION ORDER Ref No.: Order/MC/RM/2022-23/18165-18171 and
Order/MC/RM/2022-23/18172-18187]**

1. Whereas, an Adjudication Order No. Order/MC/RM/2022-23/18165-18171 and Order/MC/RM/2022-23/18172-18187 (hereinafter referred to as 'orders'), has been passed against Narendrabhai Amin in the matter of Austral Coke and Projects Ltd.
2. And whereas at page 2 for Noticee No.15 i.e. Narendrabhai Amin in the aforesaid order, inadvertently typographical error has occurred w.r.t. PAN of the Noticee on which penalty is imposed. In order to rectify the same, it is hereby clarified that at page 2 for Noticee No.15 of the said order shall be read as

"15. Narendrabhai Amin (PAN AMGPA3864Q) having address at F/63, Shandilya Flats, Rakhiyal, Ahmedabad – 380001".
3. The other contents of the Adjudication Order No. Order/MC/RM/2022-23/18165-18171 and Order/MC/RM/2022-23/18172-18187 dated July 29, 2022 shall remain unchanged.
4. A copy of this corrigendum shall be sent to the Noticee in the aforesaid order and also to SEBI.

Date: July 27, 2023

Place: Mumbai


MANINDER CHEEMA
ADJUDICATING OFFICER

